

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-285/ND/2020**

IN THE MATTER OF:

M/s. Ashtech Buildpro India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sun Ganga Construction Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

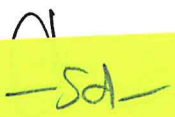
**For the Petitioner/Operational Creditor :Mr. Gursat Singh Vachher,
Advocate.**

For the Respondent/Corporate Debtor :


ORDER

Heard the submissions made by the learned counsel for the operational creditor as well as learned counsel for the corporate debtor, who has offered to file Vakalatnama within three days and prayed for grant of leave of the Tribunal for moving an application for setting aside the exparte order. He has also submitted that he will take expeditious steps to file reply in the matter, once the exparte order is set aside.

Having heard the submissions a week days time is granted for filing application to set aside the exparte order. Post the matter to **8th of September, 2021.**


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**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Anjula)